

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 621/252/ND/2018

In the matter of:

Primero Exports Pvt. Ltd. ... Appellant
Vs.
Registrar of Companies & Income Tax Deptt. ... Respondent

Under Section: 252

Order delivered on 11.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant :
For the Respondent : Mr. Gopal Singh, Dy ROC
For Income Tax Deptt. : Mr. Puneet Rai, St. Counsel

ORDER

The learned counsel for the appellant states that copy of additional document are served on both departments and the same are received by both the departments. Both the departments are directed to file reply, within two weeks, with the copy in advance to the other side. For further consideration on **02.08.2018**.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**